

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 108/TT/2012

Subject : Petition for determination of transmission tariff for 2 Nos. of 220 kV Bays at Trivandrum under Transmission System associated with Kudankulum in Southern Region for tariff block 2009-14

Date of hearing : 25.9.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : PGCIL

Respondent : Kerala State Electricity Board

Parties present : Shri Prashant Sharma, PGCIL
Shri S.S Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri B.K. Sahoo, PGCIL
Shri A. Pavgi, PGCIL
Shri G. Sreenivasan, KSEB

The representative of the petitioner, PGCIL, submitted as under:-

- (a) This petition has been filed for determination of transmission tariff of 2 numbers of 220 kV bays at Trivandrum which are part of the Kudankulam Transmission System;
- (b) As per the investment approval, the ICT III alongwith 2 Nos. of 220 kV bays at the existing substation at Trivandrum were to be commissioned by November, 2008;
- (c) The ICT-III at Trivandrum was put under commercial operation on 1.7.2009 without these 2 bays, and the Commission has already

- approved tariff for the said asset after condoning delay in their commissioning;
- (d) Since KSEB was not in a position to complete 2 nos. 220 kV lines because of severe RoW issues in the lines, the petitioner initially slowed down progress of the corresponding bays. Finally, PGCIL had to commission the bays on 1.9.2011 because of its contractual obligations. Thus there has been a delay of 31 months;
- (e) The representative of the petitioner prayed for condonation of delay.

2. The representative of KSEB has submitted as under:-

- (a) There is no delay on the part of KSEB; rather the delay is on the part of PGCIL in awarding the contract;
- (b) As PGCIL has not provided the details of balance/ retention payments as specified in Regulation 9 of the CERC (Terms and Conditions of Tariff) Regulations, 2009, the additional capital expenditure of ₹ 72.03 lakh claimed by the petitioner should be disallowed;

3. On a query of the Commission, the representative of PGCIL clarified that the bays cannot be operated without the 220 kV lines being constructed by KSEB.

4. The Commission directed the representative of the respondent to serve copy of the reply on the petitioner, who may file rejoinder, if any, within 15 days.

5. The petition shall be listed for further hearing on 23.10.2012.

By the order of the Commission,

Sd/-

(T. Rout)
Joint Chief (Law)
3.10.2012